

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:-16 AUG 1994

APPLICATION NUMBER: 14/94 and 176/94.

APPLICANTS:

Sd/- V.R. Raghuvir and another
To.

RESPONDENTS:

Secretary, M/o Communications
New Delhi and others:

1. Dr. M.S. Nagaraja, Advocate, no. 11, 2nd Floor, 1st Cross,
Sujatha Complex, Gandhi Nagar, Bangalore 9.
2. Sri. M. Vasudeva Rao, Addl. CGSC,
High Court Bldg, Bangalore-1

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER/~~, passed by this Tribunal in the above
mentioned application(s) on 29-07-94

Issued on
16/8/94
R

of
lc

for Seenuhar, 18/8
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

APPLICATION NOS. 14/1994 &
176/1994

DATED THIS THE TWENTYNINETH DAY OF JULY, 1994

Mr. Justice P.K. Shyamsundar, Vice Chairman

Mr. T.V. Ramanan, Member (A)

1. Mr. V.R. Raghuvir
Aged about 55 years
R/a T/C-1, P&T Staff Quarters
Malmaruti Extension
Belgaum - 59 0016

2. Mr. M. Giridharan Nair
Aged about 52 years
C-1/2, Telecom Staff Quarters
Mangalore-575 006.

.... Applicants

(By Dr. M.S. Nagaraja, Advocate)

Vs.

1. Union of India
represented by the
Secretary/Ministry of Communi-
cations (Telecom)
New Delhi.

2. The Director General (Telecom)
Department of Telecommunications
Sanchar Bhavan, New Delhi.

3. The Chief General Manager
Telecom, Karnataka Circle
Bangalore - 560 008.

.... Respondents

(By Shri M.V. Rao, A.C.G.S.C.)

O R D E R

(Mr. T.V. Ramanan, Member (A))

This case is reposted to today. We
dispose of this application following the order made ^{to-day}
in Application nos. 1022/1994 & 159 to 165/1994. _X

2. We direct the respondents to step up
the pay of both the applicants so that they draw their
pay on par with their juniors, Shri P. Panjiara and



Shri N.S. Shah as the case may be, The applicants will be entitled to all consequential monetary benefits which will, however, be limited to a period of 3 years prior to the date of filing of these applications, i.e., 29.12.1993. This direction may be carried out within a period of 3 months from the date of receipt of a copy of this order. No order as to costs.

Sd/-
m
(T.V. RAMANAN)
MEMBER (A)

Sd/-
(P.K. SHYAMSUNDAR)
VICE CHAIRMAN



TRUE COPY

S. Shankar
SECTION OFFICER 16/8
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: **2 DEC 1994**

Miscellaneous APPLICATION NO: 529 of 1994 in O.A.No.14/94 & 176/94.

APPLICANTS:- Sri.V.R.Raghuvir and another
V/S.

RESPONDENTS:- Secretary, M/o. Communications, N Delhi and two others.

I.

1. Dr.M.S.Nagaraja, Advocate, No.11,
Second Floor, First Cross,
Sujatha Compoex, Gandhinagar,
Bangalore-560 009.
2. Sri.M.Vasudeva Rao, Addl. Central
Govt. Stng. Counsel, High Court Bldg,
Bangalore-560001.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 23-11-1994.

dc
copy issued on
2/12/94

[Signature]
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

**In the Central Administrative Tribunal
Bangalore Bench
Bangalore**

Sri V. R. Raghuvar and Anr. vs. Secy. H/O. Communications, N. Delhi.

MA NO: 529/94 in

Original Application No. 14 & 176 of 1994.

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
	<p style="text-align: center;">[Faint Office Stamp]</p>	<p style="text-align: center;"><u>PKS(VC)/TVR(MA)</u> 23.11.1994</p> <p>filed <u>Orders on M.A. No.529/94 for extension of time.</u></p> <p>ed Heard. We see no reason to extend e further time asked for by the Govt. to r comply with our directions. The reason ce now adduced is that the department proposes to file an SLP etc., etc. which is no reason at all. If the SLP is filed and an order is made thereon to the detriment of 1.94. the employee, the rights of the employee will stand regulated by the outcome of the decision in the SLP. But, then, the depart- ment proposes to file an SLP is no ground to defer compliance of our directions. We do not wish to say anything more. We see no ground to grant extension of time and the application seeking for such extension is rejected.</p> <p>We are told that, in similar circum- stances the decision of the Ernakulam Bench giving a similar direction was acceded to and implemented despite proposal to file an SLP in that behalf. We do not see why such course of action could not have been taken in this case also.</p>



Date	Office Notes	Orders of Tribunal
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Furnish a copy of this order at once to the learned standing counsel so that he can take further action with the department.

Sd-

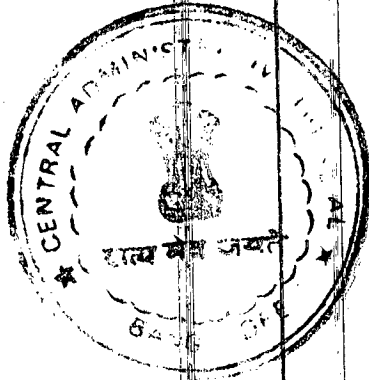
Sd-

W

MEMBER (A)



VICE CHAIRMAN



TRUE COPY

[Handwritten signature]

Section Officer

Central Administrative Tribunal
Bangalore Bench
Bangalore

B-729

Sm. V.R. Raghuvir & Mrs. V/S. Secy. M/o. Communications, N. Delhi

2 CP.No. 79 & 80/94. in OA 14 & 17/94

Date	Office Notes	Orders of Tribunal
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PKS(VC)/TVR(MA)

8.2.95

A

Herein the petitioner contends that action be taken against the respondents for not complying with the orders of this Tribunal. Now, Dr. Nagaraja for the contempt petitioner tells that our orders have been carried out and we therefore see no reason to proceed with this contempt petition which stands disposed of accordingly.

Sd/-

Sd/-

MEMBER (A)

VICE CHAIRMAN

TRUE COPY

[Handwritten Signature]

Section Officer
 Central Administrative Tribunal
 Bangalore Bench
 Bangalore